

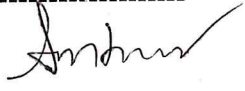


**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

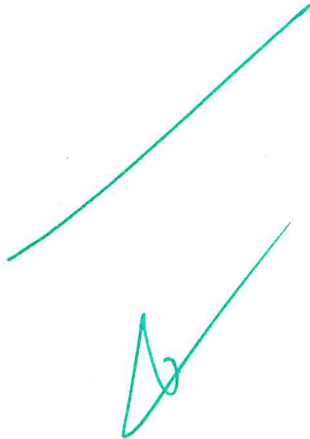
ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **14.02.2024** THROUGH PHYSICAL HEARING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

APPLICATION NUMBER :
PETITION NUMBER : TCP/25/2016
NAME OF THE PETITIONER(S) : Mekuba Petroleum India Pvt. Ltd. & 3 Ors.
NAME OF THE RESPONDENTS : Wynns Mekuba India Pvt. Ltd. & 5 Ors.
UNDER SECTION : Sec 397/398 of CA, 1956

S.NO.	NAME (IN CAPITAL)	DESIGNATION REPRESENTATION BY WHOM	SIGNATURE
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|----|--|------------------------|--|
| 1. | A. M. SRIDHARAN | Counsel for P3 |  |
| 2. | TK BHASKAR, ADV
w/ PRANAV G, ADV
& NIKANTAN S RAO, ADV | for R-2 | 
D/1004/2018 |
| 3. | Ravi Rajagopalam ADV | Counsel for
R4 & R5 |  |

202) TCP/25/2016

ORDER

Shri. A.M. Sridharan, Ld. Counsel for Petitioner No.3.

Shri. T.K. Bhaskar, Ld. Counsel along with Ld. Counsel Shri. Pranav G and Shri. Niranjana S. Rao for R2.

Shri. Ravi Rajagopalan, Ld. Counsel for R4 & R5.

Arguments on behalf of the Petitioner No.3 heard. It is already 4.45 p.m.

Arguments on behalf of the Respondents will take long.

It is seen from the record that Petitioner No.1 is the Company which is allegedly being managed by the Petitioner No.2 who in addition has also been managing Respondent No.1 Company.

Although, Petitioner No.1 and Petitioner No. 2 have withdrawn from the petition but considering the submissions made on behalf of the Petitioner No.3, we will like to hear Petitioner No.1 and Petitioner No.3.

Registry is directed to issue notice to Petitioner No.1 and Petitioner No.2.

Petitioner No.3 is directed to take notice and serve on them for the next date of hearing.

List the petition for appearance / arguments on behalf of the Respondents on **01.03.2024 @ 2.30 P.M. (Physical Hearing)**

Sd/-

**VENKATARAMAN SUBRAMANIAM
MEMBER (TECHNICAL)**

Sd/-

**SANJIV JAIN
MEMBER (JUDICIAL)**

vs